

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 136/2020

PANKAJ PUNIA

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.49754/2020-STAY APPLICATION and IA No.49755/2020-EXEMPTION FROM FILING O.T. and IA No.49758/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.49866/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 29-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Sukhvinder Singh Nara, Adv.
Mr. Pranjal Kishore, Adv.
Mr. Atul Shankar Vinod, Adv.
Mr. M. P. Vinod, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to entertain this petition filed under Article 32 of the Constitution of India. The writ petition is, accordingly, dismissed.

However, liberty is granted to the petitioner to approach the concerned High Court/appropriate Forum.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
A.R-CUM-P.S.

(JAGDISH CHANDER)
ASSISTANT REGISTRAR